

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**RAJYA SABHA**  
**UNSTARRED No.# 3486**  
TO BE ANSWERED ON 25.03.2021

**PROPOSAL FOR INCLUSION IN SCHEDULED TRIBE LIST FROM MADHYA PRADESH**

3486 # Shri Kailash Soni:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Dheemar, Kahar, Dheedar, Mallah, Kewat, Kashyap, Nishad, Rayakvar, Bhoi, etc castes are part of Majhi tribe, which is a notified tribe at serial number 29 in Madhya Pradesh Scheduled Tribes list under Schedule 8 of Madhya Pradesh Re-organisation Act, 2000;
- (b) whether a proposal, based on report of expert committee constituted, was sent to Ministry on August 29, 2018, by Principal Secretary, Department of Tribal Affairs, Madhya Pradesh for issuance of notification by including these castes as ST being part of Majhi tribe; and
- (c) if so, present status of proposal and by when it is going to be implemented?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SMT. RENUKA SINGH SARUTA)

(a) No, sir. While the Majhi community is listed at S.No. 29 in Madhya Pradesh Scheduled Tribes list, Dheemar, Kahar, Dheedar, Mallah, Kewat, Kashyap, Nishad, Rayakvar, Bhoi are **not** listed as part of Majhi community in the ST list of the State.

(b) & (c) Yes, sir. The State Government of Madhya Pradesh had vide letter dated 29/08/2018 recommended the inclusion of communities "Dheemar, Kahar, Bhoi, Kewat, Mallah, Nishad" as synonyms of "Majhi" in the Scheduled Tribes list of Madhya Pradesh.

The Government of India has laid down the modalities for determining the claims for inclusion in, exclusion from and other modifications in the Orders specifying list of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the concerned State Government/ Union Territory Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes are to be considered for amendment of legislation. All actions are taken as per these modalities. Proposals for inclusion in and other amendments in the list of Scheduled Tribes of any state are dealt with according to these modalities.

Accordingly, as per the approved modalities, opinion of the Registrar General of India and National Commission for Scheduled Tribes was obtained on the said proposal of State Government and it was not concurred with. In view of same, the proposal was rejected and decision of Government of India in the matter communicated to the State Government of Madhya Pradesh on 13th March, 2020.

\*\*\*\*\*